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## IN THE HIGH COURT OF DELHI AT NEW DELHI

CRL.M.C. 9278/2023 +

> VIJAY KUMAR GHAI & ANR. ..... Petitioners

> > Ms. Arundhati Katju, Mr. Harbeer Through:

> > > Chadha, ms. Shrishti Borthakur and

Ms. Ritika Meena, Advocates

versus

M/S FASHION DEZIRE

..... Respondent

None Through:

**CORAM:** 

HON'BLE MR. JUSTICE SAURABH BANERJEE

ORDER 18.12.2023

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## **CRL.M.A.** 34660/2023 (for exemption)

- 1. Exemption allowed, subject to all just exceptions.
- 2. The application stands disposed of.

## CRL.M.C. 9278/2023 & CRL.M.A. 34659/2023

3. The petitioners, vide the present petition under Section 482 of the Code of Criminal Procedure, 1973, seek quashing of the order dated 21.08.2023 passed by learned ASJ-03, Central District, Tis Hazari Courts, New Delhi, in Crl. Revision No.323/2023 titled Fashion Dezire v. Vijay Kumar Ghai & Mohit Kumar Ghai, arising out of orders dated 03.03.2022 and 25.04.2022 in CC Nos. 514741/2016, 514744/2016, 516789/2016 and 519350/2016 titled Fashion Dezire v. Priknit Retails Ltd. & Ors...

CRL.M.C. 9278/2023 Page 1 of 2





- 4. Learned counsel appearing for the petitioners submits that the issue involved in the present petition is already under consideration and pending before the Hon'ble Supreme Court of India in *SLP(C) 9316/2023* titled as *Sandeep Gupta vs. Shri Ram Steel Traders and Anr.*.
- 5. Accordingly, renotify on 28.03.2024.

SAURABH BANERJEE, J

**DECEMBER 18, 2023/rr** 

CRL.M.C. 9278/2023 Page 2 of 2